

**CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT ISSUED ON JUNE 2, 2011, TO THE SHAREHOLDERS OF
SABERO ORGANICS GUJARAT LIMITED
("SOGL" OR THE "TARGET")**

Registered Office: Plot No. 2102, GIDC, Sarigam-396 155, Dist. Bulsar, Gujarat, Tel: + 91-260-3918500, Fax: + 91-260-3918500

This Corrigendum to the Public Announcement to be read in continuation and in connection with the Public Announcement dated June 1, 2011 issued on June 2, 2011 ("**Public Announcement**" / "**PA**"), corrigendum to the Public Announcement dated July 11, 2011 issued on July 12, 2011 ("**First Corrigendum to the PA**"), corrigendum to the Public Announcement dated November 14, 2011 issued on November 15, 2011 ("**Second Corrigendum to the PA**") corrigendum to the Public Announcement dated November 21, 2011 issued on November 22, 2011 ("**Third Corrigendum to the PA**") and Letter of Offer dated November 11, 2011 ("**LOF**") to the shareholders of SOGL by Enam Securities Private Limited, the manager to the Offer ("**Enam**" or "**Manager to the Offer**"), on behalf of Coromandel International Limited (hereinafter referred to as "**CIL**" or the "**Acquirer**") pursuant to and in compliance with Regulations 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "**SEBI (SAST) Regulations**" or "**Regulations**").

The details subsequent to the completion of the Offer to acquire 1,05,00,000 equity shares of Rs. 10 each, representing 31% of the Fully Diluted Equity Share Capital of Target, at Offer Price of Rs. 160 per fully paid-up equity share payable in cash ("**the Offer**") are as under :

A.	Name of the Target Company	Sabero Organics Gujarat Limited		
B	Name of Acquirer	Coromandel International Limited		
C	Name of Manager to the Offer	Enam Securities Private Limited		
D	Name of the Registrar to the Offer, if any	Karvy Computershare Private Limited		
E	Offer Details	Open Offer to acquire up to 1,05,00,000 equity shares of Rs. 10 each at a Offer Price of Rs. 160/- per equity share.		
a)	Date of opening of the Offer	Friday, November 18, 2011		
b)	Date of closure of the Offer	Wednesday, December 07, 2011		
F	Details of the acquisition			
Sr. No.	Item	Proposed in the Offer document		Actuals
1	Offer price	Rs. 160/-		Rs. 160/-
2	Share holding of Acquirer before Agreements /PA (No. & %)	—*		—*
3	Shares acquired by way of Agreements			
	• Number	1,42,98,112#		1,24,44,453#
	• % of Resulting Share and Voting Capital	42.22 %		36.75 %
4	Shares acquired in the open offer (No & % of Equity Share Capital)	1,05,00,000 31.00 %		1,05,00,000 31.00 %
5	Size of the Open Offer (No. of shares multiplied by offer price per share)	Rs. 168,00,00,000/-		Rs. 168,00,00,000/-
6	Shares acquired by Acquirer, after P.A. but before 7 working days prior to closure date, if any (No. & %) except shares acquired pursuant to the SPAs	Nil		Nil
(a)	Price of the shares acquired			
(b)	No of shares acquired			
(c)	% of shares acquired			
7	Shares sold by way of market sales	Nil		Nil
8	Post Offer share holding of Acquirer (No) (6.2+6.3+6.4+6.6) % Resulting Share and Voting Capital	2,52,68,287** (74.61%)		2,34,14,628**# (69.14%)
9	Pre & Post offer share holding of Public	Pre Offer	Post Offer	Pre Offer
	• Number	1,95,59,715	85,97,790	1,95,59,715
	• % of Resulting Share and Voting Capital	(57.76%)	(25.39%)	(57.76%)

* M/s. Parry Chemicals Limited, a subsidiary of the Acquirer, acquired 458,249 equity shares constituting 1.35 % and M/s. Presmet Private Limited, a promoter group company of Acquirer, acquired 11,926 Equity Share constituting 0.04 % of the Target Company prior to the date of the Public Announcement.

** Includes 458,249 equity share of the Target held by M/s. Parry Chemicals Limited, a subsidiary of the Acquirer, and 11,926 equity shares by Presmet Private Limited, a promoter group company of Acquirer.

18,53,659 equity shares representing 5.47% of the existing paid up capital of the Target shall be acquired by Acquirer on or before March 31, 2012 from the Sellers pursuant to the existing Share Purchase Agreement, subject to completion of certain formalities/ obtaining regulatory approvals by the Sellers and hence not considered in above table.

- Status of the escrow account, whether released : Not yet released.
- Payment of interest, if any, to the shareholders : Not applicable
- Status of investor complaints received, if any : All shareholders queries regarding the Offer have been replied.

The Equity Shares acquired in the Offer are transferred to the Acquirer.

Capitalised terms used herein and not defined have the same meaning assigned to them in the Public Announcement. For further details, please refer to the Letter of Offer.

Copy of this Corrigendum to the Public Announcement is expected to be available on SEBI's website at <http://www.sebi.gov.in>.

The Acquirer along with its Directors, severally and jointly accept full responsibility for the information contained in this Post Offer Public Announcement and also for the obligations under SEBI (SAST) Regulations and subsequent amendments made thereof.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER



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Date: December 20, 2011

Place: Mumbai